

[Shri Madan Bhatia]

if it is the case of Mr. Upendra that these allegations which have been made by the hon. Home Minister against Mr. N. T. Rama Rao are incorrect then this hon. House is seized of the matter whether the allegations which have been made against Mr. N. T. Ramarao are correct or they are not correct. And this is a subject matter of debate and is liable to be discussed.

SHRI PARVATHANENI UPENDRA: Madam, on a point of order.

THE DEPUTY CHAIRMAN: Now the House stands adjourned for lunch and we will meet again at 2.30 p.m.

The House then adjourned for lunch at one minute past one of the clock.

The House reassembled after lunch at thirty two minutes past two of the clock, The Vice-Chairman (Shri Jagesh Desai) in the Chair.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK. COMMENCING THE 7TH DECEMBER, 1987

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI M. M. JACOB): Sir, with your permission, I rise to announce that Government Business in this House during the week commencing, 7th December, 1987, will consist of:—

(1) Consideration and passing of:—

- (a) The Administrative Tribunals- (Amendment) Bill, 1987.
- (b) The Indian Medical Council (Amendment) Bill, 1987.

(2) Consideration and return of:—

- (a) The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1987, as passed by Lok Sabha.

- (b) The High Court Judges (Conditions of Service) Amendment Bill, 1987, as passed by Lok Sabha.

- (c) The Appropriation (No. 5) Bill, 1987, as passed by Lok Sabha.

- (d) The Finance (Amendment) Bill, 1987, as passed by Lok Sabha.

(3) Consideration and passing of the Regional Rural Banks (Amendment) Bill, 1987, as passed by Lok Sabha.

(4) Discussion on:—

- (a) 35th and 36th Reports of the Union Public Service Commission.

- (b) National Water Policy.

(5) Further consideration and passing of the Prevention of Corruption Bill, 1987, as passed by Lok Sabha.

(6) Consideration and passing of the Illegal Migrants (Determination by Tribunals) Amendment Bill, 1987, as passed by Lok Sabha.

SHRI P. N. SUKUL (Uttar Pradesh): Is the session going to be extended? Is there any such possibility, looking at the Business for the next week?

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): Sir, once the Business is announced

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Today is non-Government Business day. We will not take up any other business at present, up to 5 O'clock.

SHRI ALADI ARUNA alias V. ARUNACHALAM (Tamil Nadu): For your information, the Minister has informed some business which was not discussed in the Business Advisory Committee. Medical Council Bill was not there. I am raising it because I have to inform my Members..

SHRI M. M. JACOB: I have not said about Appropriation Bill because that is yet to be passed by the Lok Sabha. In

case that comes, it can be adjusted. Some of the items which I have read out are already listed. So, some item can be taken out; there is no problem.

SHRI ALADI ARUA *alta* V. **ARUNA-NAACHALAM**: But I have to inform my Members. That is why I am particular.

SHRI M. M. JACOB: Appropriation Bill has not yet been announced here because it must be sent from the Lok Sabha.

SHRI N. K. P. SALVE (Maharashtra): According to the Order Paper, the discussion on a matter raised with the permission of the Chair was taken up after the Question Hour. Now there is Private Members' Business.

THE VICE-CHAIRMAN (**SHRI JAGESH DESAI**): From 2.30 p.m. to 5 p.m. Private Members' Business will go on.

SHRI N. K. P. SALVE: But in regard to this, there is no mention in the order paper. Are we going to continue this discussion, after 5 p.m. because it cannot be finished today?

THE VICE-CHAIRMAN (**SHRI JAGESH DESAI**): That we shall see afterwards.

SHRI N. K. P. SALVE: Why afterwards? We have to make our programme accordingly. This discussion cannot be concluded today and we cannot sit up to 10 or 11 in the night.

THE VICE-CHAIRMAN (**SHRI JAGESH DESAI**): We can have the discussion for some time after 5 p.m. and if the House agrees....

SHRI N. K. P. SALVE: You can take the sense of the House right now.

श्री सत्य प्रकाश मालवीय (उत्तर प्रदेश) : आज तो प्राइवेट मेम्बर्स डे है, आप इसको पांच बजे के बाद उठाएं।

श्री एन.के.पी. सल्वे : मान्यवर, आप इस बात को समझ लीजिए, अगर पांच बजे यह चीज लाएंगे तो हमको अपना प्रोग्राम उसी अनुसार एडजस्ट

करना पड़ेगा। मेरा निवेदन यह है कि सदन चाहता नहीं है कि यह आज हो।

DR. BAPU KALDATE (Maharashtra): Sir, no other discussion should take place now except the Private Members' Business.

SHRI N. K. P. SALVE: I entirely agree with you. This is what I am also saying. We should immediately get on with the Private Members' Business and at 5 p.m. we should conclude the Private Members' Business and adjourns.

THE VICE-CHAIRMAN (**SHRI JAGESH DESAI**): The Private Members' Business will go on up to 5 p.m.

SHRI N. K. P. SALVE: Then the House should be adjourned because there is no Business thereafter.

THE VICE-CHAIRMAN (**SHRI JAGESH DESAI**): That we shall see.

SHRI N. K. P. SALVE: Why are you reluctant to disclose what is the Business of the House?

THE VICE-CHAIRMAN (**SHRI JAGESH DESAI**): The Private Member' Business will be up to 5 p.m. Then we can sit up to 6 p.m. for this discussion and after that we shall take the sense of the House. (*Interruptions*)

SHRI PAWAN KUMAR BANSAL (Punjab): Sir, there is no mention in the Agenda that this is to be continued after 5 p.m. It has not been listed.

SHRI N. K. P. SALVE: What prevents you from taking the sense of the House right now?

THE VICE-CHAIRMAN (**SHRI JAGESH DESAI**): No. We shall take the sense of the House after the Private Members' Business is over.

SHRI N. K. P. SALVE: That means we have to keep hanging till 5 p.m.?

SHRI MURLIDHAR CHANDRAKANT BHANDAR P. V

SHRI VITHALRAO MADHAVRAO JADHAV (Maharashtra): Sir, I want to make a submission.

THE VICE-CHAIRMAN (SHRI JAGDISH DESAI): Please sit down. I am not going to allow any other things. Now, Bill to be introduced.

THE SATI PREVENTION BILL, 1987..

DR. BAPU KALDATE (Maharashtra): Sir, I beg to move for leave to introduce a Bill to provide for the prevention of practice and glorification of sati and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. BAPU KALDATE: I introduce the Bill.

THE CONSTITUTION (AMENDMENT) Bill, 1987 (Insertion of new article 17A etc.) ...

SHR MURLI DHAR CHANDRA-KANT BHANDARE (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

KANT BHANDARE: I introduce the Bill.

THE PREVENTION OF MISUSE OF RELIGION AND RELIGIOUS INSTITUTIONS BILL, 1987

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): I beg to move for leave to introduce a Bill to provide for the prevention of misuse of religion and religious institutions, and for that purpose to provide for effective control of properties and places of worship of all religions, certain disqualifications in the Representation of the People Act, 1951 and for matters connected therewith and incidental thereto.

The question was put and the motion was adopted.

SHRI MURLIDHAR CHANDRA-KANT BHANDARE: I introduce the Bill.

THE NATIONAL HONOUR AND INTEGRITY (PROTECTION) BILL, 1987

श्री शिव कुमार मिश्र (उत्तर प्रदेश): मैं प्रस्ताव करता हूँ कि :

“राष्ट्रीय गौरव और अखंडता के संरक्षण का उपबन्ध करने वाले विधेयक पर विचार किया जाये।”

उपसभाध्यक्ष महोदय, मुझे प्रसन्नता है कि आज मुझे इस महत्वपूर्ण “राष्ट्रीय गौरव और अखंडता (संरक्षण) विधेयक” को यहाँ प्रस्तुत करने का अवसर मिला है। इसके लिए मैं आपका आभार प्रकट करता हूँ। सबसे पहले कि मैं यह निवेदन करना चाहूँगा कि इस बिल को यहाँ लाने की जरूरत क्यों पड़ी? हाल ही में अनेक लोगों द्वारा अनेक अवसरों पर राष्ट्रीय ध्वज का, राष्ट्रीयगान का, संविधान का अपमान किया गया। ये हमारी अमूल्य निधि है और इसकी हर कीमत पर रक्षा करना हमारा दायित्व है। इसलिए यह आवश्यक है कि ऐसी कार्यवाहियों को रोका जाय। इसके लिए एक विधेयक स्वीकार किया जाये और उन लोगों को जोकि इस प्रकार के राष्ट्र-विरोधी कार्य कर रहे हैं, उन्हें दण्डित किया जाय। पेशतर इसके कि मैं और कुछ कहूँ, मैं यह कहना चाहता हूँ कि भारतवर्ष एक महान देश है। इममें भिन्न-भिन्न जातियों, भिन्न-2 संप्रदाय, भिन्न-भिन्न भाषाओं के बोलने वाले रहते हैं। सदियों से रह रहे हैं और आपस में सांप्रदायिक सद्भाव उनमें बना रहा है। एक दूसरे के साथ भाईवारे का बर्ताव करते रहे हैं। हमारे संतों ने हमारे महापुरुषों ने, हमारे बुजुर्गों ने बराबर यही हमको संदेश दिया है, चाहे वे कबीर हों, गुरुनानक हों, तुलसी हों सभी ने इसी सद्भक्ति और इसी गंगा-जननी तहजीब को पेश किया है जिसका कि विश्व में कोई सानी नहीं है। परन्तु अंग्रेजों ने हमारे देश में फूट डाली और राज करो कि नीति अपनाई। अंग्रेजी दासता से मक्ति पाने के लिए